

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 252/97.

Dated this Thursday, the 12th day of June, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

Shri P. K. Sarvade,
'Saikrupa',
Sainagar, Lohogaon,
PUNE - 411 047. ... Applicant

(By Advocate Shri B. Dattamoorthy)

VERSUS

1. The Postmaster General,
Pune Region, Pune-411 001. ... Respondents
2. The Chief Postmaster General,
Maharashtra Circle,
Mumbai - 400 001.
3. Union Of India represented by
the Director General,
Dept. of Posts,
Dak Bhavan,
Sansad Marg,
New Delhi - 110 001.

(By Advocate Shri S.S. Karkera
for Shri P. M. Pradhan)

: ORAL ORDER :

PER.: SHRI B. S. HEGDE, MEMBER (J)

Heard Shri B. Dattamoorthy for the applicant
and Shri S.S. Karkera for Shri P.M. Pradhan, Counsel for the
respondents.

2. During the course of hearing, the learned counsel
for the respondents has drawn my attention to the letter
dated 11.06.1997 stating that the claim of the applicant
for mileage allowance is being sanctioned. The counsel for
the respondents submits that the payment will be made to the
applicant within a period of one month.

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3. The respondents are directed to make payment to the applicant within a period of one month from the date of receipt of this order.

4. The O.A. is disposed of with the above directions ~~at the admission stage itself.~~ There will be no order as to costs.


(B. S. HEGDE)
MEMBER (J).

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